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**STANDING COMMITTEE ON FINANCE  
(2021-22)**

**SEVENTEENTH LOK SABHA**

**MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

*[Action taken by the Government on the recommendations contained in Forty-fourth Report of the Standing Committee on Finance on 'Demands for Grants (2022-23)']*

**FIFTY FIRST REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**August, 2022/ Sravana, 1944 (Saka)**

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STANDING COMMITTEE ON FINANCE  
(2021-2022)

(SEVENTEENTH LOK SABHA)

MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

*[Action taken by the Government on the recommendations contained in Forty-fourth Report of the Standing Committee on Finance on 'Demands for Grants (2022-23)']*

Presented to Lok Sabha on 03.08.2022

Laid in Rajya Sabha on 03.08.2022



LOK SABHA SECRETARIAT  
NEW DELHI

August, 2022/ Sravana, 1944 (Saka)

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\* Not appended in the cyclostyled copy

**COMPOSITION OF STANDING COMMITTEE ON FINANCE (2021-22)**

**Shri Jayant Sinha - Chairperson**

**MEMBERS**

**LOK SABHA**

2. Shri S.S. Ahluwalia
3. Shri Sukhbir Singh Badal
4. Shri Subhash Chandra Baheria
5. Shri Shrirang Appa Barne
6. Dr. Subhash Ramrao Bhamre
7. Smt. Sunita Duggal
8. Shri Gaurav Gogoi
9. Shri Sudheer Gupta
10. Shri Manoj Kotak
11. Shri Pinaki Misra
12. Shri Ravi Shankar Prasad
13. Prof. Sougata Ray
14. Shri P.V Midhun Reddy
15. Shri Gopal Shetty
16. Dr. (Prof.) Kirit Premjibhai Solanki
17. Shri Parvesh Sahib Singh
18. Shri Manish Tewari
19. Shri Bala Showry Vallabhaneni
20. Shri Rajesh Verma
21. *Vacant*

**RAJYA SABHA**

22. Shri Ahmad Ashfaque Karim
23. Shri Sushil Kumar Modi
24. *Vacant\**
25. *Vacant\*\**
26. Dr. Amar Patnaik
27. *Vacant<sup>S</sup>*
28. Dr. C.M. Ramesh
29. Shri G.V.L Narasimha Rao
30. Dr. Manmohan Singh
31. *Vacant<sup>#</sup>*

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\* Vacancy caused due to retirement of Shri A. Navaneethakrishnan, MP from Rajya Sabha w.e.f. 29.06.2022.

\*\* Vacancy caused due to retirement of Shri Praful Patel, MP from Rajya Sabha w.e.f. 04.07.2022.

<sup>S</sup> Vacancy caused due to retirement of Smt. Ambika Soni, MP from Rajya Sabha w.e.f. 04.07.2022.

<sup>#</sup> Vacancy caused due to retirement of Shri Mahesh Poddar, MP from Rajya Sabha w.e.f. 07.07.2022.

**SECRETARIAT**

1. Shri Siddharth Mahajan - Joint Secretary
2. Shri Ramkumar Suryanarayanan - Director
3. Shri Kulmohan Singh Arora - Additional Director
4. Ms. Abhiruchi Srivastava - Assistant Committee Officer

(iii)

## INTRODUCTION

I, the Chairperson of the Standing Committee on Finance, having been authorized by the Committee, present this Fifty-first Report on action taken by Government on the Observations / Recommendations contained in the Forty-fourth Report of the Committee (Seventeenth Lok Sabha) on Demands for Grants (2022-23) of the Ministry of Statistics and Programme Implementation.

2. The Forty-fourth Report was presented to Lok Sabha / laid on the table of Rajya Sabha on 22 March, 2022. The Action Taken Notes on the Recommendations were received from the Government *vide* their communication dated 27 June, 2022.

3. The Committee considered and adopted this Report at their sitting held on 28 July, 2022.

4. An analysis of the action taken by the Government on the recommendations contained in the Forty-fourth Report of the Committee is given in the Appendix.

5. For facility of reference, the observations / recommendations of the Committee have been printed in bold in the body of the Report.

NEW DELHI  
28 July, 2022  
6 Sravana, 1944 (Saka)

SHRI JAYANT SINHA,  
Chairperson,  
Standing Committee on Finance

## CHAPTER – I

### REPORT

This Report of the Standing Committee on Finance deals with action taken by the Government on the recommendations/observations contained in their Forty-fourth Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) of the Ministry of Statistics and Programme Implementation which was presented to Lok Sabha / laid in Rajya Sabha on 22<sup>nd</sup> March 2022.

2. The Action Taken Notes have been received from the Government in respect of all the five recommendations contained in the Report. These have been analyzed and categorized as follows:

- (i) Recommendations/Observations that have been accepted by the Government:

Recommendation Nos. 2,3,4 and 5

(Total: 04)  
(Chapter- II)

- (ii) Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies:

NIL

(Total: NIL)  
(Chapter- III)

- (iii) Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration:

Recommendation No. 1

(Total : 01)  
(Chapter -IV)

- (iv) Recommendations/Observations in respect of which final replies by the Government are still awaited:

NIL

(Total: NIL)  
(Chapter- V)

3. The Committee desire that the replies to the recommendations/observations contained in Chapter-I may be furnished to them expeditiously.

4. The Committee will now deal with the action taken by the Government on their recommendations.

#### **Recommendation (Serial No. 1)**

#### **5. CAPACITY DEVELOPMENT (CD) SCHEME**

There have been shortfalls in fund utilization by Rs. 58.86 crore in 2020-21 against the BE of Rs 706 crore; and Rs. 440 crore in 2021-22 against the Budget allocation of Rs. 598.36 crore (73.53% shortfall). The reasons furnished by the Ministry for the shortfalls include such factor as expenditure ceilings/restrictions/guidelines issued by Ministry of Finance, issues arising out of Covid 19 pandemic which curtailed tours, training of officers, workshops/seminars etc. However, the reasons for the shortfall furnished by the Ministry are not convincing to the Committee. The Committee understand that Covid-19 pandemic led to curtailment of many of planned activities. However, they feel that fund utilization shortfall to the extent of 73.53% cannot be justified by Covid-19 pandemic alone. Furthermore, non- achievement of projected milestones by vendors engaged in concerned projects cannot justify the huge variation between the Budget outlay and actual expenditure. While the Capacity Development head has various important components in terms of projects, the huge unspent allocation has indicated that most projects have been left dormant which also points towards the failure of the Ministry in monitoring the concerned vendors to complete projects on a timely basis. The Committee are inclined to believe that proper budgetary yardstick has not been applied while formulating budget proposal under this Head (Capacity Development). The Committee, therefore, urge the Ministry to ensure that projects under Capacity Development are monitored closely and also that realistic yardsticks are applied when budgetary projection are made.

6. The Ministry in their action taken reply stated as under:-

*"The activities, which are part / components of the CD Scheme, are monitored regularly, through review meetings on physical and financial progress of the scheme.*

*Regular meetings with stake holders are also organized to oversee, guide and timely implementing the concerned activities. However, the observations of the Committee have been noted for compliance by all concerned Subject Matter Divisions while formulating, executing and monitoring their projects and activities."*

7. The Committee had observed that they were not happy with the under utilization of budgetary allocation under Capacity Development Programme and therefore desired that projects thereunder are monitored closely and also that realistic yardsticks are applied when budgetary projections are made. In their evasive response, the Ministry have not spelt out the specific and detailed measures contemplating effective implementation of the scheme. The Committee take note of the measures being undertaken to monitor the physical and financial progress of the scheme but the Committee cannot emphasise enough that these measures have not yielded any concrete results. The Ministry needs to realize that to have a sound statistical system it is very important that Capacity Development Programme is supported in a comprehensive way. Considering large deficit in utilization of funds amounting to about three fourth of the allocations, the Committee cannot but reiterate that the Ministry should furnish definitive and comprehensive action taken replies indicating specific action taken or proposed to be taken.

#### **Recommendation (Sl. No. 2)**

8. Members of Parliament Local Area Development Scheme (MPLADS) was launched to provide a mechanism for Members of Parliament to recommend works of developmental nature for creation of durable community assets and provision of basic facilities including community infrastructure, based on locally felt needs to be taken up in their Constituencies/States. As per third party' monitoring agencies—National Bank



facilities including community infrastructure, based on locally felt needs to be taken up in their Constituencies/States. As per third party' monitoring agencies—National Bank for Agricultural and Rural Development Consultancy Services (NABCONS) and Agriculture Finance Corporation (AFC), the MPLAD Scheme is found to be a unique scheme, having the characteristic features of decentralized development which resulted in creation of good quality assets, which have had a positive impact on the local economy, social fabric and physical environment. Both these agencies also noticed a few shortcomings/lacunae in the implementation of the scheme such as diversion of use of MPLADS assets, delay in financial sanction, delay in completion of works and works awarded to ineligible trusts/societies. The Committee further note that Third Party' Evaluation conducted in 2021 by M/s Deloitte Touch Tohmatsu India LL (DELLOITE) found that out of the total assets assessed and verified, 95.9% of assets were found to be functional and 95.6% of the total projects created under MPLADS are found to be durable. In the backdrop of these findings of third-party agencies, the Committee find it pertinent to mention that full utilization of fund allocated under MPLADS is a big challenge as the guidelines governing the modalities of fund release and mechanism of implementation of the Scheme need review and revamp. The MPLADS's main stakeholders, i.e., Members of Parliament, have their role only "limited to recommend works". It has been stated in Para 7.1(c) in Annual Report 2021-22 (MOSPI) "Under MPLADS, the role of the Members of Parliament is limited to recommend works. Thereafter, it is the responsibility of the District Authority to sanction, execute and complete the works recommended by Members of Parliament within the stipulated time period". The Committee are of the View that unless guidelines of MPLADS are streamlined, optimum fund release and implementation of projects under MPLAD Scheme may continue to lag. Implementation of the projects relying heavily on the concerned District Authority often posed a bottleneck for projects under MPLADS. On this specific issue, the Ministry' in their post evidence reply have also submitted that "Delayed submission of requisite fund-related documents like Utilization Certificates, Provisional Utilization Certificates and Audit Certificates, by the District Authorities, adversely affect the release of pending installments". The Committee also feel pertinent to mention that though District Authority get 2% administration charge for projects under

MPLADS, necessary documents for release of funds could not come forth from them in time. The Committee, therefore, urges the Ministry to plug such administrative delays and also consider the views of Members of Parliament in this respect, when the MPLADS guidelines are revised.

9. The Ministry in their action taken reply stated as under:-

**“Action Taken on Shortcomings/lacunae in the implementation of MPLADS noticed in Third Party Monitoring;-**

*In all cases of irregularities in the implementation of the MPLAD Scheme revealed in the third party' physical monitoring of MPLADS works, the Ministry had requested the States/UTs Government and concerned District Authorities to initiate suitable action against the erring officials. In other cases, suitable rectification measures were suggested such as removal of encroachments, eviction of unauthorized occupants, restoring the assets to its intended use and erection of plaques in all work sites. Further, directions were issued to the District/State Government for following the State procedure for the execution of MPLADS works, taking commitment from the user agency for maintenance, furnishing of Work Completion Report immediately after completion of work, maintenance of relevant Registers/records, etc.*

*Also, adherence to the provisions of MPLADS Guidelines were reiterated in various meetings and State visits were made by the officers of this Ministry. The Guidelines have also been suitably modified like fixing the limit of unspent balance for release of funds so as to ensure optimal utilization of these funds. The integrated MPLADS Portal has also been co-integrated with the provisions stipulated in the Guidelines so as to enable monitoring the works done under the Scheme.*

**Release and Utilization of MPLADS Funds and Implementation of projects:-**

*The Ministry continuously emphasizes on expeditious utilization of funds and timely submission of required documents and certificates for further release of funds. The scheme has a robust monitoring mechanism at Central, State/UT, Nodal District and Implementing Agency level with well-defined roles and responsibilities. The roles at*

various levels are given in Para 6.2 to 6.5 of the MPLADS Guidelines. The Ministry regularly reviews the implementation of the MPLADS through national-level review meetings with State Government / District officers and visits to States / Districts. At the State level, a committee constituted under the Chairmanship of the Chief Secretary/Development Commissioner/Additional Chief Secretary reviews the MPLADS implementation progress with the District Authorities and MPs at least once in a year. The Nodal Department Secretary and other Administrative Department Secretaries also participate in such meetings. At the District Level, the District Authority reviews implementation of MPLADS works every month and in any case at least once in every quarter, with the Implementing Agencies. The District Authority shall invite the MPs concerned to such review meetings and send a report of such review meetings to the Ministry. The Ministry continuously stresses on the qualitative, rule-bound and speedy implementation of the works under the Scheme.

To address the issue of sub-optimal utilization of MPLADS funds, the specific action taken by the Ministry is as follows:-

- i. Ministry has time and again taken up the matter of sub-optimal utilization of MPLADS funds with the State/UT Nodal Departments during the Annual Review Meeting on MPLADS, the latest during the occasion of 22nd All India Review Meeting with State/UT Nodal Departments on 17th January, 2020.
- ii. All the States/ UTs have been directed to take up the cases rigorously where utilization is not up to the mark to improve the utilization of funds. The States/UT have been directed to ensure that funds released in a year are utilized in the same year so that delay in release of funds could be minimized and instances of parking / idling of funds in the bank accounts as unspent balance could be reduced.
- iii. District Authorities have also been directed to speed up utilization (by following due processes) and diligently follow the time line for sanction as prescribed in Para 3.12 and 3.13 in the MPLADS Guidelines.
- iv. The Nodal Departments of the State/UT Governments are also impressed upon by the Ministry to put in place an institutional mechanism to regularly review the progress of implementation and utilization of funds under MPLAD Scheme, if

not done so far. They are time and again requested to convene meetings under the Chairmanship of Chief Secretary/ Administrator of the State/UT with the District Authorities and MPs at least once in a year and send the Minutes of such Meetings to the Ministry.

- v. Officers of the Ministry are deputed to visit various States/districts to review the implementation of the Scheme which contributes positively to speed up the pace of execution of works.

The Ministry also intends to address the existing gaps in MPLADS by use of technology through proposed revamp of the MPLADS portal. The Ministry intends to incorporate additional technology-enabled functionalities in the existing MPLADS portal.

#### **Revision of MPLADS Guidelines to plug administrative delays**

Revision of the MPLADS Guidelines is a continuous process. It is not contingent upon any time-line. In a dynamic environment where the development needs of local community keep changing, the suggestions and inputs of stakeholders for revision/modification in MPLADS Guidelines are received on a continuous basis and accordingly, review and revision of Guidelines by the Ministry of Statistics and Programme Implementation based on such suggestions, is a continuous process. Since the issue of the extant MPLADS Guidelines in June, 2016, twenty one amendments have been made in the Guidelines.

Now, the Ministry has initiated the process of comprehensive and holistic revision of the extant MPLADS Guidelines and has invited suggestions/feedback/recommendations from concerned stakeholders (including Hon'ble MPs). An Open letter to all Hon'ble MPs seeking their suggestions/proposals/feedback has also been issued by this Ministry vide D.O., dated 9-12-2021(copy enclosed). Further, as part of the exercise, the Ministry has been conducting Interactive Workshops at various places/centres in the country seeking views/suggestions/feedback of the States/UTs. The Ministry has already conducted such workshops in New Delhi, Hyderabad, Guwahati, Mumbai and Lucknow. The last such Workshop was held in Kolkata on 28-4-2022.

*Thereafter, based on the suggestions/proposals found feasible and aligned with the objectives of the MPLAD Scheme, the Ministry will revise MPLADS Guidelines in accordance with due process.”*

10. The Committee are pleased to observe that pursuant to their recommendation, the Ministry has initiated comprehensive revision of the extant MPLADS guidelines. In view of the imperatives involved in revising the guidelines, the Committee urge the Ministry to vigorously pursue the matter with all the stakeholders so that the needful is done sooner than later. The Committee further desire that the Ministry should consider the views of the MPs in this respect so that their rich experience and ground-level feedback are gainfully utilized.

#### **Recommendation (Sl. No. 4)**

11. From the reply furnished by the Ministry, the Committee note that Periodic Labour Force Survey (PLFS) is a continuous survey launched by the NSO in 2017 and this survey enables generation of annual estimates of various employment and unemployment indicators for both rural and urban areas. The Committee are however surprised to note the long time-lag in releasing reports on PLFS. The Quarterly Bulletin of PLFS for the quarter July-September 2020 was released in August 2021; for October-December 2020 quarter, in September 2021; and for January- March 2021, in November 2021 and so on. The Secretary, MoSPI has acknowledged the time-lag in the PLFS report while deposing before the Committee. The Committee desire that employment data provided by PLFS, being one of the most important socio-economic indicators, vital to policy makers should be produced periodically without time-lag. The Committee, therefore, urge the Ministry to narrow down the time-lag in PLFS report by scaling up the efforts and making use of advanced information technology.

12. The Ministry in their action taken reply stated as under:-

***“Time lag in release of results:***

*Ministry of Statistics & Programme Implementation launched the Periodic Labour Force Survey (PLFS) during 2017-18, as the first initiative to increase frequency of labour force data which was available once in five years earlier.*

*2. Towards the advancement of information technology and increased digital penetration, PLFS was initially conducted using the Computer Assisted Personal Interview (CAPI) application developed by the World Bank (WB) with high expectation to improve the time lag to a great extent. While a number of problems encountered in the WB application were sorted out, a database related major problem could not be, multiple revised versions of CAPI application provided by the WB for addressing this problem failed to clear the security audit, which is a mandatory requirement for any software application for use by the Government. This issue of security audit clearance could not be resolved even after repeated attempts by the WB, and it became impossible to continue with the WB CAPI application. In late 2018, per force, NSO had to discontinue the use of the WB application, and revert to the conventional Paper Assisted Personal Interview (PAPI) mode for PLFS. The manual mode of data collection and subsequent data processing has resulted in considerable lag in releases of PLFS Reports. The deterioration in the working conditions in the field and otherwise due to the Covid-19 pandemic only aggravated the issue.*

*3. The NSO is now concentrating on stabilising and strengthening its processes to bring out the PLFS results with shorter time lags. NSO is developing an application to facilitate real-time collection of data in digital format, and faster validation and processing of data. Once this application is developed, and gets stabilized, considerable improvement towards timely release of PLFS reports is expected. It may also be noted that NSO has released last Bulletins on PLFS viz. January - March 2022 with the time-lag of two and half months only which was earlier around 8 to 10 months.”*

13. The Committee observe that the Ministry has taken initiatives towards stabilizing and strengthening its processes to bring out the Periodic Labour Force Survey (PLFS) results periodically without time lag. From their Action Taken Replies, Committee note that the NSO in a bid to give thrust to information technology and increased digital penetration have taken up the tasks of developing an application facilitating real time collection of data in digital format on PLFS. The Committee note that in pursuance of their recommendation, NSO has released PLFS for Jan-March 2022 with the shortened time lag of two and half months only from the 8-10 months earlier. The Committee, however, would like the Ministry to apprise them of the methodology/approach followed in this regard. The Committee would also like to know the time by which the application being developed to facilitate processing of data will be launched.

#### Recommendation (Sl. No. 5)

14. The Committee understand that Economic Census (EC) provides valuable insight into spread/clusters of economic activities, ownership pattern, source of finance, etc. of all establishments in the country. Regarding the 7th Economic Census which was launched in 2019, the Ministry informed that, using advanced ICT tools, 7th Economic Census is being conducted using end- to-end digital platform that has resulted in various improvements in this humungous data collection activity". The Ministry further submitted that "Despite several challenges, 7th EC field work has been completed in all states/UTs except West Bengal and in a few pockets of A&N Islands". The Committee feel pertinent to mention that the 7th EC has taken more than 3 years to complete the census, and this will make the data on some items/samples irrelevant or outdated for stakeholders to be used as parameters. The Committee, therefore, expects the Ministry to release the Economic Census without any further delay lest the data becomes infructuous.

15. The Ministry in their action taken reply stated as under:-

*"The approval of provisional results of 7th EC at State level is the mandate of State Level Coordination Committee (SLCC) constituted under the chairperson-ship of Chief Secretary of State/UTs. Concerted efforts are being made by Ministry to coordinate / liaison with the State/UT Governments for early convening of SLCC meetings and approval of State level provisional results of 7th EC, and thereby enabling the Ministry to release the results of 7th Economic Census. However, approvals of the States / UTs are not forthcoming."*

16. The Committee are constrained to note that the Ministry have furnished a routine reply regarding the growing delay in the release of Economic Census (EC) making the data on some items/samples irrelevant or outdated for stakeholders to be used as parameters. They have now sought to shift the onus on the states/UTs for not being forthcoming in giving approval of provisional results of 7<sup>th</sup> EC. The Committee are however of the view that it is the responsibility of the Ministry to follow up with States/UT for early examination of provisional results and approval by the State level coordination committees to enable Ministry in releasing all India results at the earliest. Thus, the Ministry has to squarely assume responsibility in this regard, as it is being conducted by them as a central sector sub scheme. It is high time that the Ministry should expedite the process of enumeration and produce reliable data publicly. The Committee desire that the identification of states should be done which are lagging behind in giving their approvals and accordingly corrective steps be taken to identify the problem areas and difficulties encountered by these states and appraise the Committee in this regard.

New Delhi;  
28 July 2022  
06 Sravana, 1944 (Saka)

SHRI JAYANT SINHA,  
Chairperson,  
Standing Committee on Finance



Minutes of the Twenty-Second sitting of the Standing Committee on Finance  
(2021-22) The Committee sat on Thursday, the 28<sup>th</sup> July, 2022 from 1500hrs. to  
1715 hrs. in Main Committee Room, Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Jayant Sinha – Chairperson**

**LOK SABHA**

2. Shri Subhash Chandra Baheria
3. Shri Shrirang Appa Barne
4. Smt. Sunita Duggal
5. Shri Manoj Kotak
6. Shri Pinaki Misra
7. Shri Gopal Shetty
8. Dr. (Prof.) Kirit Premjibhai Solanki
9. Shri Manish Tewari
10. Shri Rajesh Verma

**RAJYA SABHA**

11. Shri Ahmad Ashfaque Karim
12. Shri Sushil Kumar Modi
13. Dr. Amar Patnaik
14. Dr. C.M. Ramesh

**SECRETARIAT**

- |    |                              |   |                     |
|----|------------------------------|---|---------------------|
| 1. | Shri Siddharth Mahajan       | - | Joint Secretary     |
| 2. | Shri Ramkumar Suryanarayanan | - | Director            |
| 3. | Shri Kulmohan Singh Arora    | - | Additional Director |

PART I

2.    XX            XX            XX            XX            XX            XX

      XX            XX            XX            XX            XX            XX.

(The witnesses then withdrew)

PART II

3.    Thereafter, the Committee took up the following draft reports for consideration and adoption:

- (i)    Draft Action Taken Report on the recommendations contained in Fortieth Report on Demands for Grants (2022-23) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
- (ii)   Draft Action Taken Report on the recommendations contained in Forty-First Report on Demands for Grants (2022-23) of the Ministry of Finance (Department of Revenue).
- (iii)   Draft Action Taken Report on the recommendations contained in Forty-Second Report on Demands for Grants (2022-23) of the Ministry of Corporate Affairs.
- (iv)   Draft Action Taken Report on the recommendations contained in Forty-Third Report on Demands for Grants (2022-23) of the Ministry of Planning.
- (v)    Draft Action Taken Report on the recommendations contained in Forty-Fourth Report on Demands for Grants (2022-23) of the Ministry of Statistics and Programme Implementation.

After some deliberations, the Committee adopted the above draft Reports and authorised the Chairperson to finalise them and present the Reports to the Parliament.

The Committee then adjourned.

A verbatim record of the proceedings has been kept.

## APPENDIX

(Vide Para 4 of the Introduction)

### ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE FORTY-FOURTH REPORT OF THE STANDING COMMITTEE ON FINANCE (SEVENTEENTH LOK SABHA) ON DEMANDS FOR GRANTS (2022-23) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

	Total	% of total
(i) Total number of Recommendations	05	
(ii) Recommendations/Observations which have been accepted by the Government (vide Recommendations at Sl. Nos. 2,3,4 & 5)	04	80.00%
(iii) Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies	NIL	--
(iv) Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee (vide Recommendation at Sl. No.1)	01	20.00%
(v) Recommendations/Observations in respect of which final reply of the Government are still awaited	NIL	--